



Central Administrative Tribunal

Jammu Bench, Jammu

Hearing through video conferencing

Order Pronounced on :

Order Reserved on : 17.08.2020

OA No. 061/116/2020

**Hon'ble Dr. Bhagwan Sahai, Member (A)
Hon'ble Mr. Rakesh Sagar Jain, Member (J)**

Mohd Ashraf, age 32 years S/o Shah Din Parray, R/o Batogra Tehsil Kahara, District Doda, Pin Code 182203

.....Applicant

(Advocate: Mr. M.K. Bhardwaj)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary, Government Rural Development Department, Civil Secretariat, Jammu (J&K).
2. Director, Rural Development Department, Jammu (J&K)
3. Assistant Commissioner Development, Doda.

.....Respondents

(Advocate: Mr. Amit Gupta, AAG)

ORDER

Mr. Rakesh Sagar Jain, Member (A):

1. Vide order dated 30.06.2020 Mr. Gagan Kohli, Advocate for applicant sought grant of interim relief. However, we were not convinced for allowing the same at that stage and respondents were directed to file their counter affidavit and the case was fixed for hearing on 17.08.2020.
2. On 17.08.2020, Mr. M.K. Bhardwaj, Advocate, appeared for applicant and sought grant of interim relief.
3. We have heard the learned counsel for the applicant and learned AAG for respondents.
4. We are of the opinion that counter affidavit is required to be filed by respondents before grant of any interim relief. Therefore, the prayer of the applicant for grant of interim relief is again not accepted.
5. Learned AAG for respondents is directed to file counter affidavit within two weeks. Rejoinder affidavit, if any, may be filed within one week thereafter.
6. Put up file for orders on 17.09.2020.

(Rakesh Sagar Jain)
Member (J)

(Dr. Bhagwan Sahai)
Member (A)

ND*